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 Allegations against outsiders from sittings of House Committee Rep.

To sum up the following procedure shall be followed in dealing with allegations against outsiders :—

- (1) * No member shall be allowed to make an allegation against an outsider unless he has obtained the prior permission of the Speaker after giving advance notice thereof to the Speaker and the Minister concerned. Such notice shall give the name of the person concerned, the allegation against him and some evidence to show that there is a *prima facie* case.
- (2) Where a member makes an allegation in the House against an outsider with obtaining the prior permission of the Speaker, the same will not form part of the record of the House.
- (3) In the case of allegations made against Government officers, it will be for the Minister concerned to make a statement in the House if he so wishes.
- (4) Where a representation from an outsider is substantiated by documentary evidence, the Speaker may in his discretion refer the matter to the Government or Committee on Petitions for enquiry and report.

श्री अटल बिहारी वाजपेयी (वलरामपुर) : अध्यक्ष महोदय, मैं आपकी राजाजत से कुछ निवेदन करना चाहता हूँ। आपने जो रूलिंग दे दी है वह हमको स्वीकार करनी है लेकिन अच्छा होता कि इस रूलिंग को देने से पहले आप सभी विरोधी दलों के नेताओं और सरकारी पक्ष के नेताओं को बुला लें और चर्चा कर लें।

MR. SPEAKER : I have just reiterated what we have already been following.

श्री अटल बिहारी वाजपेयी : जो कुछ हो रहा है वह इससे भिन्न है। आपने स्पष्ट

नहीं किया कि कितनी एडवॉन्स नोटिस जरूरी है। मान लीजिए हम सदन में आ रहे हैं और हमें कोई सूचना मिली जिसके बारे में पहले से नोटिस नहीं दे सकते लेकिन बहस चल रही है...

MR. SPEAKER : This situation will be seen when it arises.

SHRI ATAL BIHARI VAJPAYEE : They arise every day.

आपकी रूलिंग सर माथे पर है लेकिन सभी को बुलाकर एक बात कर लीजिए। ... (व्यवधान) ...

श्री कमल नयन बजाज (वर्धा) : अध्यक्ष महोदय, मैं एक कंटेरिफिकेशन चाहता हूँ। एक बात छूट गई है उसको मैं आपके सामने रखना चाहता हूँ... (व्यवधान) ...

MR. SPEAKER : I have just reiterated what is already provided in the rules of the House. I have just brought it to the notice of the House, and made the position very clear. (Interruption). I am not allowing any Member. Nothing will form part of the proceedings. (Interruptions).**

12.52 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SIXTEENTH REPORT

SHRI G. C. NAIK (Keonjhar) : I beg to present the Sixteenth Report of the Committee on Absence of Members from the Sittings of the House.